

THE NATIONAL COUNCIL FOR SKILL EDUCATION, SIKKIM (REPEALING) BILL, 2026

(BILL NO. 08 OF 2026)

A

BILL

to repeal the National Council for Skill Education, Sikkim Act, 2023

Be it enacted by the Legislature of Sikkim in the Seventy-seventh Year of the Republic of India as follows:

Short title and commencement	1.	(1)	This Act may be called the National Council for Skill Education, Sikkim (Repealing) Act, 2026
		(2)	It shall come into force at once
Repeal of the National Council for Skill Education, Sikkim Act, 2023 (Act No. 16 of 2023)	2.		The National Council for Skill Education, Sikkim Act, 2023 (Act No. 16 of 2023) is hereby repealed
Savings	3.		Notwithstanding such repeal of the National Council for Skill Education, Sikkim Act, 2023 (Act No. 16 of 2023), the repeal shall not: (a) affect any right, privilege, obligation or liability acquired, accrued or incurred under the said Act; or (b) affect any penalty, forfeiture or punishment incurred under the said Act; or (c) affect any legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid and any such investigation, legal proceeding or remedy may be instituted, mentioned or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

STATEMENTS OF OBJECTS AND REASONS

Whereas, the National Council for Skill Education, Sikkim Act, 2023 (Act No. 16 of 2023) was enacted for the revival of livelihood competencies of the people, capable to supplement skill gap, life skills, entrepreneurial abilities and enhanced employability in skill education based on secondary, senior secondary and alternative vocational pre-degree education system of the council with the provisions of recognition of prior learning earned through formal, informal or non-formal mode and also to assist in providing any other specialized inputs required for human resource development with special emphasis on rural and backward areas under the management and sponsorship of National Council for Skill Education;

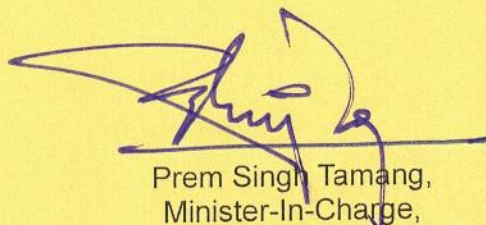
And Whereas, the Act has been reviewed duly taking cognizance of the observation of Education Department on potential administrative overlaps and conflicts between the provisions of the Act and the business allocated to the Education Department under the Government of Sikkim (Allocation of Business) Rules, 2019;

And Whereas, the Act envisages functions that subsequently overlap with the National Regulatory Body such as National Council of Vocational and Educational Training (NCVET) an apex regulatory body under the Ministry of Skill Development and Entrepreneurship, Government of India to strengthen skilling ecosystem in the country and also the domains of UGC and the established educational regulators. Therefore, inherent contradictions and inconsistencies within the Act may give rise to severe legal and administrative complications;

And Whereas, the Secretary, National Council for Skill Education, has been advised not to commence the activities of the Council without Letter of Authorization (LOA) from the State Government to maintain uniformity in the procedures in functioning of the private educational and training institute in the State vide letter No. GOS/SDD/515 dated the 14th day of November 2025;

Now therefore, to align Sikkim's skilling initiatives with a broader vision of Viksit Bharat, the State Government has deemed it expedient to repeal the National Council for Skill Education, Sikkim Act, 2023 (Act No. 16 of 2023).

With the above objectives in view, the Bill has been framed.



Prem Singh Tamang,
Minister-In-Charge,
Skill Development Department
Government of Sikkim

FINANCIAL MEMORANDUM

-NIL-

MEMORANDUM REGARDING DELEGATED LEGISLATION

-NIL

A handwritten signature in blue ink, appearing to be 'Tashi Cho Cho', with a long diagonal line extending from the bottom right of the signature.

(Tashi Cho Cho, IAS),
Secretary,
Skill Development Department,
Government of Sikkim.